



2026:AHC-LKO:42140

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 6444 of 2026

Anand Singh Intermediate College, Pratapgarh
Thru. Manager, Resham Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Revenue,
Lko. And Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amar Nath Dubey, Ankit Dubey
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 3

HON'BLE MANJIVE SHUKLA, J.

1. Heard Shri Ayush Shukla, learned Advocate holding brief of Shri Amar Nath Dubey, learned counsel for the petitioner, Shri Badrish Kumar Tripathi, learned Additional Chief Standing Counsel for Respondent Nos. 1 to 3 and Shri Pankaj Gupta, learned counsel for Respondent No. 4.
2. This matter was heard by this Court in detail on June 22, 2026 and following order was passed:-

"1. Heard learned counsel for the petitioner and learned Standing Counsel appearing for the State-respondents.

2. It transpires from the documents annexed in this writ petition that an order had been passed for correction of revenue entries in respect of Gata Nos. 1442, 1271 Kha & 1271 without issuing notice to the petitioner though, their names are recorded in Khatauni. Apart from the aforesaid, it also transpires that order sheet has been printed on 30.03.2026 but the order has been signed by the Sub-Divisional Magistrate, Kunda, Pratapgarh on 30.05.2026.

3. It is settled legal proposition that any entry in the revenue record can only be corrected after issuing notice to the affected parties.

4. Prima facie, there appears to be high handedness of the officer

in the matter who had passed orders on the dates different to that of the date on which order sheets have been printed.

5. Let this matter be listed on 25th June, 2026, in the list of fresh cases.

6. The Sub-Divisional Magistrate, Kunda, Pratapgarh is directed to remain present before this Court on the next date along with complete record of the matter."

3. In compliance of this Court's order dated June 22, 2026, Shri Vachaspati Singh, Sub-Divisional Magistrate, Tehsil- Kunda, District- Pratapgarh is present before this Court. This Court had put a categorical query to the Sub-Divisional Magistrate, Tehsil- Kunda, District- Pratapgarh, as to whether petitioner was afforded opportunity of hearing before passing the order for deleting its name from revenue records in respect of Gata Nos. 1271, 1271 Kha and 1442, the Sub-Divisional Magistrate has very fairly submitted that petitioner was not issued notice and without affording him opportunity of hearing, the order impugned in this writ petition, had been passed. The Sub-Divisional Magistrate, Tehsil- Kunda, District- Pratapgarh, has further requested the Court that the order of correction in revenue record, insofar as petitioner's name is concerned regarding Gata Nos. 1271, 1271 Kha and 1442 that may be quashed, with liberty to pass fresh order after affording it opportunity of hearing.

4. I have considered the submissions made by learned counsels appearing for the parties and have also taken into consideration the categorical stand taken by the Sub-Divisional Magistrate, Kunda, District- Pratapgarh, who is present before this Court.

5. In view of the categorical case of the petitioner that petitioner's name had been deleted from khatauni, in respect of Gata Nos. 1271, 1271 Kha and 1442, without issuing it show cause notice and without affording it an opportunity of hearing and the said fact has been accepted by the Sub-Divisional Magistrate, this writ

petition is **allowed**.

6. The order dated 30.03.2026, as contained in Annexure No. 3 available at Page No. 40 to this writ petition, is quashed to the extent of correction of revenue entries relating to Gata Nos. 1271, 1271 Kha and 1442. However, liberty is granted to Sub-Divisional Magistrate, Tehsil Kunda, District- Pratapgarh to pass fresh order, in accordance with law. Petitioner is also directed to co-operate in the proceedings and after issuance of notice, petitioner shall file reply to the said notice, within a period of two weeks.

(Manjive Shukla,J.)

June 25, 2026

Satish